

CENTRAL ADMINISTRATIVE TRIBUNAL,
ERNAKULAM BENCH

Original Application No. 214 of 2010

Wednesday, this the 01st day of December, 2010

CORAM:

Hon'ble Ms. K. Noorjehan, Administrative Member

Khaleelu Rahman P
Former T.S Naik/Signal Men
S/o Mohammed Koya.M
Peechiyath House, Kalpeni Island
Union Territory of Lakshadweep-682 557 Applicant

(By Advocate – Mr. Santhosh G.Prabhu)

V e r s u s

1. The Union of India
Represented by the Secretary to the Government of India
Ministry of Home Affairs
New Delhi
2. The Superintendent of Police
Union Territory of Lakshadweep
Kavaratti Island
3. The Administrator
Administration of the Union Territory of Lakshadweep
Kavaratti Island – 682 555 Respondents

(By Advocate – Ms.Deepthi Mary Varghese, ACGSC for R-1 and Mr. S.Radhakrishanan for R 2&3)

These Original Application and Miscellaneous Application having been heard on 01.12.2010, the Tribunal on the same day delivered the following:

ORDER

By Hon'ble Ms.K.Noorjehan, Administrative Member -

1. This O.A is filed by the applicant seeking following relief.

“ 1. To call for records leading to Annexure A-II notification F.No.1/92001-Estt. (Pol) Part 1, dated 06.01.2010 issued by the 2nd respondent and direct 2nd respondent to extend the benefit of

reservation to Ex-Service Men as contemplated in Annexure A-III circular as well as in Annexure A-VI notification while making the recruitment;

2. To declare that applicant is entitled for reservation under 10% quota meant for Ex-service Men in the post of Police Constable pursuant to Annexure A-II notification, as contemplated in Annexure A-III circular as well as in Annexure A-VI notification; "

2. It is seen from Annexure A-2, the impugned order that the notification did not show either number of vacancies proposed to be filled up or the break up which is to be given for reservation of different categories like Ex-servicemen, P.H etc.

3. M.A 933/10 (For Early Posting) has been filed by the respondents. It is seen from the M.A that respondents have admitted their inadvertent mistake in not showing the reservation for Ex-servicemen and other eligible categories and their intention to cancel Annexure A-2 notification and issue a fresh notification in accordance with the rules and regulations. The respondents have stated in the M.A that there are 79 vacancies ie; 68 clear vacancies and 11 anticipated vacancies of the Police Constables to be filled up. In view of the urgency in the matter respondents are directed to ensure that the revised notification showing the total number of vacancies with break-up is issued within 30 days from today positively. As the relief sought for by the applicant is being granted now nothing survives in this O.A. Accordingly O.A is disposed of with the above direction. No costs.

(Dated this the 01st day of December, 2010)



(K NOORJEHAN)
ADMINISTRATIVE MEMBER